

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

132

C.P No.177/2014

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Monoharlal Phoolchand Kanungo -Vs-DSK Real Estate Ltd & Ors.		
Under Section	391(2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. ANIRUDDHA ROY
2. MS. URMILA CHAKRABORTY
3. MS. LABANYASREE SINHA

} Advs
for Petitioner

20/08/18

1. Shamuak Mitra, Adv. for R-6



20/8/18.

1. Joy Saha, Sn. Adv
2. Nirmalya Dasgupta, Adv
3. Debjani Chatterjee, Adv
4. Arunima Lala Sengupta

} For the
R-1 to 5

Chatterjee
20.8.18

S.No.132 - CP No.177/2014 – Monoharlal Phoolchand Kanungo Vs. DSK Real Estate Ltd. & Ors.

ORDER

Ld. Counsel for petitioner and Ld. Counsel for the respondent Nos. 1 to 5 and R.6 appear.

Ld. Counsel from both sides submitted that the subject matter is under consideration in C.P. No.176/2014 which is an earlier C.P. pending before Bench-II prayed for to make over the CP No.177/2014 to Bench-II for joint consideration of it along with the C.P. No.176/2014. Since both parties agreed, this CP No.177/2014 is to be heard along with C.P. No.176/KB/2014 along with all other pending applications. Registry is directed to make over the entire file to Bench-II for its consideration.

List on 4th October 2018 for further consideration. Parties are directed to appear before Bench-II.


(Jinan K. V.)
Member (Judicial)